



**SCHOOL OF LAW, JUSTICE & GOVERNANCE
GAUTAM BUDDHA UNIVERSITY
GREATER NOIDA**



PRESENTS

5th P.N. MATHUR MEMORIAL NATIONAL MOOT COURT COMPETITION 2026

(31st October & 1st November, 2026)

RULES AND REGULATIONS



MEDIA PARTNERS



EXCLUSIVE KNOWLEDGE PARTNER



1. DEFINITIONS

The following terms shall have the corresponding meanings unless otherwise specified:

- a) “Administrator”** shall refer to the School of Law, Justice & Governance, Gautam Buddha University, Greater Noida.
- b) “Bench”** refers to the members duly invited by the institute, to adjudge any of the rounds, collectively.
- c) “Competition”** shall mean to 5th P.N. Mathur Memorial National Moot Court Competition, 2026.
- d) “Competition Rules”** shall refer to the official rules of the competition as amended from time to time.
- e) “Court Room”** shall refer to the rooms assigned by the organizing committee where the pleading rounds will take place.
- f) “IST”** shall refer to Indian Standard Time.
- g) “INR”** shall refer to Indian National Rupee.
- h) “Knockout Round”** shall refer to the Quarter Final, Semi-final, and Final round of the Competition.
- i) “Memorial”** shall refer to the memorandum of written submissions submitted by any participating team as per the Competition Rules.
- j) “Moot Proposition”** shall refer to the facts and issues released by the Organizing Committee of the competition with its clarifications and corrections.
- k) “Official Email”** shall refer to the official email address (mcs@gbu.ac.in) of the Moot Court Society (MCS), School of Law, Justice & Governance, Gautam Buddha University, Greater Noida.
- l) “Organizing Committee”** (hereinafter to be referred to as the “OC”) shall refer to the Moot Court Society, Head of Department and Dean of the School of Law, Justice & Governance, Gautam Buddha University, Greater Noida.
- m) “Participating Team”** means the team which has registered itself for the competition as per the rules.
- n) “Team Code”** means a unique code assigned by the Moot Court Committee to the registered team.

2. PARTICIPATION AND ELIGIBILITY

2.1 All students who are pursuing an Integrated 5-year LL.B. or 3-year LL.B. program from recognized Law Schools, Universities, and Institutions in India shall be eligible to participate.

2.2 Each institution can be represented by **ONLY ONE TEAM**.

3. TEAM COMPOSITION

3.1 Each participating team may consist of either two (2) or three (3) members.

3.2 A team of two members shall include two speakers only.

3.3 A team of three members shall include two speakers and one researcher.

3.4 All members of a team should belong to the same institution/department.

3.5 Any team, intending to change the team composition of the team shall intimate the OC by sending an e-mail at mcs@gbu.ac.in

3.6 Maximum of 2 (Two) observer will be allowed with the team subject to payment of an additional registration charge of ₹ 500/- per observer (Rupees Five Hundred only).

4. LANGUAGE

The language for the Competition shall strictly be English, which shall be the official language of the Competition.

5. DRESS CODE

The Participating Teams shall attend all the rounds of the Competition in formal court room attire. However, in case any member of the participating team due to unavoidable reasons is unable to arrange the same, he/she may be allowed to be dressed in any adequate formal outfit which can be prudently deemed appropriate to the occasion. The outfit shall not have any identification mark of the institution including but not limited to name or logo of the institute. Presence of such an identification mark may result in disqualification of the team from the competition.

6. REGISTRATION

6.1 Procedure

6.1.1 Each participating team shall fill out the registration form available at <https://forms.gle/9nvph1NZpDt6ytAx8> by 2nd October, 2026; 23:59 IST for registering in the competition.

6.1.2 Each team is required to submit a NOC from their institute along with duly filled hard copy of Registration form at the time of reporting.

6.1.3 Upon successful completion and submission of the registration form, each team will receive a confirmation email from the OC.

6.1.4 If any team does not receive the confirmation email, they should send an email with their registration details to the official email (mcs@gbu.ac.in).

6.1.5 Incomplete registration form will be rejected.

6.1.6 The team shall nominate one member of the team as a primary contact person, who shall be communicated all information concerning the competition. It shall be the responsibility of the person nominated to convey all such information to the other member(s) of the team.

6.2 PAYMENT

6.2.1 All teams shall be required to make a payment of INR 3500 as the fee for registration to participate in the Competition. In addition to this, Accommodation will be available @INR 1000/ per team/per day, on request of the participating teams. In case observer/s are accompanying the team they need to pay INR 500/ per observer as registration fees along with INR 1000/ per room/ per day for observers.

6.2.2 All the payments shall be made to:

Account Holder:	GAUTAM BUDDHA UNIVERSITY
Bank:	PUNJAB NATIONAL BANK
Account No.:	6660000100000672
IFSC:	PUNB0666000 (All Zeros)

6.2.3 Kindly attach the screenshot of the payment clearly depicting transaction ID, Date of Transaction along with the registration form.

6.2.4 The Organizing Committee will confirm the registration only after receiving the payment and duly filled registration form within the respective time limit.

6.2.5 No refund shall be given under any circumstance in case of withdrawal.

6.3 IDENTIFICATION OF TEAMS

6.3.1 Each team shall be identified only by the unique team code allotted to them after the completion of the registration process.

6.3.2 No team shall indulge in any activity which shall disclose their identity or the identity of their institution in any manner. Such disclosure shall invite penalties including disqualification. The final decision shall be as per the discretion of the organizer.

6.3.3 Teams shall use only their Team Code for identification purposes. Names of participants or their colleges should not appear on or within the written submissions. Signature pages are prohibited.

7. CLARIFICATION

In case, teams need any clarification regarding the Moot Proposition or the Competition Rules, they may submit written requests for the same on the official mail (mcs@gbu.ac.in) on or before 3rd October, 2026; 23:59 IST, with the title, “Need Clarification: 5th P.N. Mathur Memorial National Moot Court Competition, 2026”. Full list of clarifications will be released on 6th October, 2026.

8. ACCOMMODATION

Apart from the registration fee, the accommodation charges are INR 1000 per team/per day. This price is inclusive of stay & food. The team has to specify the number of days for which they will be taking accommodation and pay the amount accordingly along with the registration amount. The observer/s need to pay accommodation charges of INR 1000/ per room/ per day separately.

9. MEMORIALS

The following requirements for memorials must be strictly followed -

- Each team must prepare memorials for both sides. (Petitioner and Respondent)
- Once the memorials have been submitted, no revisions, supplements, or additions will be allowed.
- The soft copy of the memorials is required to be submitted at the official mail on mcs@gbu.ac.in on or before 16th October, 2026.
- Memorial submissions for both sides shall be sent in a single email.
- There shall be a deduction of 1 point for every one-hour delay in the submission of soft copies of memorials for an extended 24 hours only.
- Soft copies of memorials submitted after 24 hours will not be accepted.
- Each team shall send 5 hard copies of the memorial from each side (a total number of copies 5+5 =10 copies) to the following address Moot Court Society, School of Law, Justice & Governance, Gautam Buddha University, Yamuna Expressway, Greater Noida, Uttar Pradesh – 201312, on or before 27th October, 2026.
- The soft copy file of the memorials should be sent in pdf as well as word format and shall be named 'P (TC)' for the Petitioner's Memorial and 'R (TC)' for the Respondent's Memorials. (Here, TC means the allotted Team code)
- The cover page of the memorials sent in both the soft and hard copies shall mention the word "P" for memorials on behalf of the Petitioner, and the word "R" for memorials on behalf of the Respondent followed by the team code inscribed on the top right-hand corner of the cover page of the memorial. For example, if a team has been assigned a code of TC 10, the memorials sent by a such team shall have "P (TC 10)" and "R (TC 10)" clearly marked on the top right-hand corner of the cover page of the respective memorials.
- The cover page of the Petitioner's memorial shall be printed on blue color A4 size paper, and the cover page of the Respondent's memorial shall be printed on red color A4 size paper.
- Each page of the memorial (regardless of content) shall have margins of at least one inch on all sides, excluding page numbers.

9.1 Font and Content

- **Font, size and line spacing:** The text font should be Times New Roman, Size 12 and must be in 1.5 Line Spacing.
- **Footnotes:** The footnotes must be in font Times New Roman, size 10 and single line spacing. The Bluebook: A Uniform System of Citation (20th Edition) should be followed throughout the memorial submission.
- **Header and Footer:** The font used for the header/footer, *if any*, shall be Times New Roman, size 10, with single line spacing.
- **Similarity:** The permissible limit for similarity in the memorial will be '<10%' (less than 10%). The similarity will only be checked in the 'Arguments Advanced' section of the memorial.
- **AI Generated Content:** The organizing committee does not acknowledge authorship by AI agents. Teams will held fully responsible for fake citations or fabricated precedents produced by AI. The 'Arguments Advanced' section of the memorial will be checked for AI generated content, the permissible limit will be '<10%' (less than 10%).

9.2 Structure of memorial

9.2.1 The Memorials are required to contain the following sections:

- Cover Page
- Table of Contents
- Table of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts
- Issues Raised
- Summary of Arguments
- Arguments Advanced
- Prayer

Note: Kindly send one hard copy of the registration form along with the spiral-bound hard copy of the memorials.

9.2.2 Page Limit

The Arguments Advanced section of the memorials shall not exceed 30 pages and the total number of pages including the cover page in the memorial should not exceed 45 pages.

9.3 Memorial Evaluation

9.3.1 Each memorial shall be evaluated out of 100 scores in the following manner-

Sr.no.	PARAMETERS	MAXIMUM SCORE
1	Knowledge of Law and Facts	20
2	Proper and Articulate Analysis	20
3	Extent and Use of Research	20
4	Clarity and Organization	20
5	The correct format, citation Grammar and Style	20

10. ORAL ROUNDS

- The Oral Round shall have four levels – Preliminary Round, Quarter-final, Semi-final and Final.
- The Oral Rounds will consist of submissions from parties. Rebuttals and Sur-rebuttals will be at the discretion of the Judges. If allowed, the time for rebuttal and sur-rebuttal will be deducted from total speaker time.
- Before the beginning of the oral rounds, the Speakers of the team shall inform the Court Masters regarding the allocation of time between both the Speakers and the time reserved for rebuttal.
- Once informed, the time shall not change. However, Judges, at their discretion, may extend the oral argument's time up to five minutes per team.
- Only one speaker shall be allowed to present in rebuttal or sur-rebuttal. The time reserved for rebuttal and sur-rebuttal cannot be divided between the speakers. Rebuttal and sur rebuttal time shall not be reserved beyond 5 minutes.
- Passing notes to the speakers by the researcher during the round is allowed.
- All teams are expected to carry with them any case law and authorities to which they intend to refer.
- The oral arguments should not extend beyond the issues in the memorials.
- In case of a tie, the team with the higher memorials score, i.e., the score of the memorials, will win the round.
- The Best Speaker Award shall be determined based on the individual aggregate score of the speakers taken only from the Preliminary Rounds. Individual Aggregate Score shall be determined as the sum of the marks scored by the speaker in both the preliminary rounds.

10.1 Preliminary Round

10.1.1 Every team shall argue twice in the Preliminary Rounds, once for the Petitioner and once for the Respondent.

10.1.2 Each team shall get a total of 30 minutes for pleading including the rebuttal and sur rebuttal.

10.1.3 The division of time among the speakers shall be at the discretion of the team. However, one speaker shall not plead for less than 10 minutes

10.1.4 In case any opponent team fails to appear in the oral round within 10 minutes of the scheduled time, the round shall be conducted ex-parte and the scoring shall be done as if the defaulter team had been presenting and arguing.

10.1.5 The top eight teams as per the aggregate score of the preliminary rounds will qualify for the Quarter Final Round.

10.2 Quarter-final

10.2.1 Each team shall get a total of 40 minutes for pleading including the rebuttal and sur rebuttal.

10.2.2 The division of time among the speakers shall be at the discretion of the team. However, one speaker shall not plead for less than 15 minutes.

10.2.3 Quarter Final will be decided on a knockout basis.

10.3 Semi-final

10.3.1 The four teams securing the win against the opponents in the Quarter-final shall be eligible for the Semi-Final.

10.3.2 Each team shall get a total of 40 minutes for pleading including the rebuttal and sur rebuttal.

10.3.3 The division of time among the speakers shall be at the discretion of the team. However, one speaker shall not plead for less than 15 minutes.

10.3.4 Semi Final will be decided on a knockout basis.

10.4 Final

10.4.1 The two teams securing the win against the opponent in the Semi-final shall be eligible for the Final.

10.4.2 Each team will get a total of 40 minutes for pleading including the rebuttal and sur rebuttal.

10.4.3 The division of time among the speakers shall be at the discretion of the team. However, one speaker shall not plead for less than 15 minutes.

10.5 Criteria for allocation of marks to speakers in oral rounds (100)

10.5.1 The teams participating in oral rounds (inclusive of Preliminary, Quarter-Final, Semi-Final and Final round) will be marked in accordance with the belowmentioned criteria:

Sr. No	Particulars	Maximum Marks
1.	Knowledge/Interpretation of law	20
2.	Application of Law to Facts	20
3.	Ingenuity and Ability to answer	20
4.	Style, Poise, Courtesy and Demeanor	20
5.	Compliance with Rules and Specifications	20

11. AWARDS

11.1 Winner: INR 40,000 + Trophy + 1 Year Subscription from SCC Online worth INR 96,000 + Certificate

11.2 Runner-Up: INR 30,000 + Trophy + Certificate

11.3 Best Speaker: INR 7000 + Trophy + Certificate

11.4 Best Memorial: INR 7000 + Trophy + Certificate

12. MISCELLANEOUS

12.1 All queries relating to the problem, clarifications, etc. shall be directed via email to mcs@gbu.ac.in.

12.2 No communications through WhatsApp will be entertained and will not be taken into consideration while preparing the final list of clarifications.

12.3 Scouting by any person on behalf of any team should be brought to the notice of the Organizing Committee immediately, without disturbing the round in progress. Any team found scouting shall be disqualified.

12.4 Any reference to the identity of a team's institution or individual team members, either during oral arguments or in the Memorial may lead to disqualification of the team, which shall be at the sole discretion of the OC.

12.5 If a team believes that a violation of any of the competition rules has taken place at any stage of the Competition, the teams shall within 30 minutes of the completion of the round wherein a violation has allegedly occurred, register a complaint with Organizing Committee. No team or its members shall approach the Judges with any complaints under any circumstance.

12.6 The Participating teams are required to strictly adhere to the rules; any deviation will lead to disqualification of the team. In case of any conflict the decision by Dean, School of Law, Justice & Governance shall be final and binding.